

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 75 OF 2018

Dated: 31st October, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

M/s Everest Power Pvt. Ltd.

.... Appellant(s)

Versus

Punjab State Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Tarun Johri
Mr. Ankur Gupta

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1
Mr. Anand K. Ganesan for R-2

ORDER

Finally, four weeks' time is granted to respondent No.3 to file reply i.e. on or before 29.11.2018 with advance copy to the other side. If no reply is filed within above time, the same shall be taken as Nil. Thereafter, rejoinder, if any, may be filed on or before 14.12.2018 with advance copy to the other side.

List the matter on **04.02.2019.**

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

mk/kt